

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/TT/2016

Subject : Approval of transmission tariff for **Asset I**:1X500 MVA, 400/220 kV transformer at Panchkula Sub-station, **Asset-II**:1X500 MVA, 400/220 kV transformer at Jalandhar Sub-station, **Asset-III**:1X315 MVA, 400/220 kV transformer at Samba Sub-station and **Asset-IV**:1X500 MVA, 400/220 kV transformer at Gurgaon Sub-station under "Augmentation of Transformers in Northern Region-Part-B" in Northern Region for 2014-19 tariff period.

Date of Hearing : 20.6.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri S.S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:-

(a) The present petition has been filed for determination of the transmission tariff for the instant four transmission assets under "Augmentation of Transformers in Northern Region- Part-B" for 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of



Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

(b) The Asset-I, II and III were commissioned on 1.4.2016, 2.7.2016 and 29.10.2016 respectively while Asset IV is anticipated to be commissioned on 31.7.2017. The scheduled commissioning for the instant asset was 16.5.2016 and accordingly, there is time over-run of 1.5 months, 6.5 months and 12.5 months in respect of Asset II, III and IV respectively. The reasons for the delay in commissioning of instant assets have been submitted in the petition.

(c) RCE for the project was approved on 31.3.2017 and as per RCE, there is no cost over-run in respect of the instant assets. RCE has been submitted vide affidavit dated 14.6.2017.

2. Learned counsel for the BRPL submitted as under:-

(a) The cost of 500 MVA for Asset I and II is ₹1159.47 lakh, the cost of similar 500 MVA, i.e. Asset IV is ₹1970.15 lakh. Thus, there is cost difference in Asset IV in comparison with Asset I and II.

(b) The petitioner has not provided Transmission Service Agreement (TSA) between the transmission licensee and the designated inter-State customers, as required to be filed under Regulation 3 (63) of the 2014 Tariff Regulations.

(c) The reasons for time over-run in case of Assets II, III and IV have not been adequately provided.

(d) The petitioner should be directed to submit the Detailed Project report, CPM analysis, PERT chart and Bar chart, which is a statutory requirement.

3. In response, the representative of the petitioner submitted as under:-

(a) Investment approval is for augmentation of transformers in the existing sub-stations where petitioner is adding new transformers because of system and load requirement. Therefore, there is no question of release of spare capacity or de-capitalisation.

(b) The cost difference in Asset IV in comparison to other Assets is due to the fact that Gurgaon is a Gas Insulated Sub-station (GIS) which entails higher cost outlay and further clarification in this regard would be submitted in the rejoinder.



4. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to the respondents, by 21.7.2017.

- (a) Status of commissioning of Asset-IV and if there is any change in COD of the Asset, Auditor certificate and revised Tariff Forms for the same;
- (b) Computation of interest during construction (IDC) on cash basis for Asset - IV only along with the editable soft copy in Excel format with links from:
 - i) The date of infusion of debt fund up to SCOD; and
 - ii) From SCOD to actual COD of the Assets.
- (c) Date of drawl of each loan for the purpose of IDC calculation. Further, clarify whether the undischarged liability portion of IDC and IEDC included in the projected additional capital expenditure is claimed in case of all assets.
- (d) Documents in support of Interest Rate and repayment schedule for proposed loan for 2016-17 and 2017-18 (7.20%), Bond LIV, Bond LVII and SBI 10000 (1.5.2014) (8.90%) as per Form-9C of the assets.
- (e) Reconcile Form-6 with the Auditor's Certificate in case of Asset-3 and Submit Form-12A (IEDC) for Assets-1, 2 and 3.
- (f) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-stations and transmission lines, separately, for Assets - 1, 2 and 4.
- (g) Under which petition number, the tariff of the remaining assets of the instant project i.e. Hamirpur (3X500, 400/220 kV transformer alongwith 02 nos. of 220 kV line Bays), is being claimed and reasons for not including in the current petition for Tariff.
- (h) RLDC charging certificate along with COD letter under Regulation 5 (2) of the 2014 Tariff Regulations for Asset IV along with revised tariff forms on actual COD;
- (i) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity Supply) Regulations, 2010 for all the assets covered in the petition;
- (j) Revised tariff forms along with certificate under Central Electricity Authority (Measures Relating to safety and Electric Supply) Regulations, 2010;



- (k) CMD certificate as per Regulation 6.3 A Proviso (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010;
- (l) Details of efforts/coordination made with PSTCL in respect to non-readiness of associated transmission line along with correspondence letter and documents made by PSTCL;
- (m) DPR, CPM Analysis, PERT chart, Bar-chart and Transmission Service Agreement; and
- (n) De-capitalisation details of existing transformer.

5. The Commission further directed the respondents to file their replies by 4.8.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 11.8.2017 failing which the matter would be decided on the basis of the information already available on record.

6. Subject to above, order was reserved in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

